CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH : AHMEDABAD

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 12481 of 2018

[Arising out of Order-in-Original/Appeal No OIA-VAD-EXCUS-001-APP-216-217-2018-19 dated 30.07.2018 passed by Commissioner (Appeal) of Central Excise & ST, Vadodara-I]

Kunkel Wagner India Pvt Limited .... **Appellant**
50-51,GIDC, Makarpura,
VADODARA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara .... **Respondent**
1st Floor...Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

APPEARANCE :

None for the Appellant
Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

FINAL ORDER NO. A/10553 / 2021

DATE OF HEARING/ DECISION : 18.02.2021

RAMESH NAIR :

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

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